

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT JUDGES - Transfers and Postings of District and Sessions Judges - ORDERS - ISSUED.

ROC.NO.2133/2022-B.SPL.

NOTIFICATION NO. 238-B.SPL.

DATED: 31.05.2022

READ:

The High Court is pleased to pass the following Transfers and Postings of District and Sessions Judges:-

The District and Sessions Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in column number 2 are directed to handover charge of their post(s) and also the post(s) for which they are holding full additional charge, if any, to the officer(s) mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective posts and also the posts for which their predecessors are holding full additional charge, if any, from the officers mentioned in Column Number 5.

I

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Sri B.Suresh, XI Addl. District and Sessions Judge(Fast Track Court)-cum-XI Addl. Metropolitan Sessions Judge, Medchal, Rangareddy District.	XVI Addl. District and Sessions Judge-cum-XVI Addl. Metropolitan Sessions Judge-cum-III Addl. Family Court, Malkajgiri, Rangareddy District. (Vice Sri D.Venkatesh Transferred)	Sri B.Suresh and Sri D.Venkatesh shall take	

2.	Sri D.Venkatesh, XVI Addl. District and Sessions Judge-cum-XVI Addl. Metropolitan Sessions Judge-cum-III Addl. Family Court, Malkajgiri, Rangareddy District.	XI Addl. District and Sessions Judge (Fast Track Court)-cum-XI Addl. Metropolitan Sessions Judge, Medchal, Rangareddy District. (Vice Sri B.Suresh Transferred)	charge of their posts simultaneously with immediate effect.
3.	Smt Koka Radha Devi, Chairman, Land Reforms Appellate Tribunal-cum-II Addl. District and Sessions Judge, Warangal.	I Addl. District and Sessions Judge, Warangal. (Vice Smt T.Jaya Lakshmi Transferred)	Smt Koka Radha Devi and Smt T.Jaya Lakshmi shall take charge of their posts simultaneously with immediate effect.
4.	Smt T.Jaya Lakshmi, I Addl. District and Sessions Judge, Warangal.	Chairman, Land Reforms Appellate Tribunal-cum-II Addl. District and Sessions Judge, Warangal. (Vice Sri Koka Radha Devi Transferred)	

II

INCHARGE ARRANGEMENTS

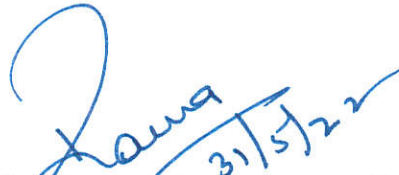
In view of creation of New Judicial Districts which are going to start functioning from 02.06.2022 onwards, the High Court made the in-charge arrangements:

Sl.No	Name of the court	In-charge officer
(1)	(2)	(3)
1.	I Addl. District and Sessions Judge, Rajanna Sircilla.	Prl. District and Sessions Judge, Rajanna Sircilla.
2.	I Addl. District and Sessions Judge, Medak.	Prl. District and Sessions Judge, Medak.

3.	I Addl. District and Sessions Judge, Vikarabad.	Prl. District and Sessions Judge, Vikarabad.
4.	I Addl. District and Sessions Judge, Medchal-Malkajgiri.	Prl. District and Sessions Judge, Medchal-Malkajgiri.
5.	I Addl. District and Sessions Judge, Hanumakonda.	Prl. District and Sessions Judge, Hanumakonda.

The officers under transfers and postings are directed to hold the Court proceedings for which they are holding full additional charge if any, atleast once in a week, if the full additional charge court is located far away from the station in which the officers are posted, as per Circular ROC.No.5523/WRC., dated 25.11.2003.

- NOTE:
1. All the officers shall get themselves relived from their posts and join in their new post with immediate effect.
 2. The order placed in the High Court's website www.tshc.gov.in and the downloaded copy from the website is valid for relieving and joining duty.


 REGISTRAR (VIGILANCE)

To

1. The officers and incharge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Prl. District and Sessions Judges, Rangareddy District at L.B.Nagar, Warangal, Rajanna-Sircilla, Medak, Vikarabad, Medchal-Malkajgiri, Hanumakonda.
6. The XI Addl. District and Sessions Judge(Fast Track Court)-cum-XI Addl. Metropolitan Sessions Judge, Medchal, Rangareddy District.
7. The XVI Addl. District and Sessions Judge-cum-XVI Addl. Metropolitan Sessions Judge-cum-III Addl. Family Court, Malkajgiri, Rangareddy District.

8. The Chairman, Land Reforms Appellate Tribunal-cum-II Addl. District and Sessions Judge, Warangal.
9. The I Addl. District and Sessions Judge, Warangal.
10. The District Treasury officer, Rangareddy at Nampally Exhibition Grounds, Hyderabad, Warangal, Rajanna-Sircilla, Medak, Vikarabad, Medchal-Malkajgiri, Hanumakonda.
11. The Sub Treasury officer, Warangal, Rajanna-Sircilla, Medak, Vikarabad, Medchal-Malkajgiri, Hanumakonda.
12. **THE SECTION OFFICERS:-**

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana, Hyderabad.